## ORDERS OF THE TRIBUNAL

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1 4.100 Order dt 07.10.04

postal sequestion along with Copy of M. A No. 246/04 have already been biled. Issue notice to the applicant on the address given on the O. A. Fining the date The hearing on 22.11,04 Or per order of the Bench df. 14.09.04. List this matter before the Bench

on 22-11.04.

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## Order dated 6.12.2004

Heard Shri U.B. Mohapatra, learned Sr. Counsel for the Respondents and Shri K.C. Kanungo, learned counsel for the applicant in O.A. on M.A.246/04 filed by the Respondents seeking clarification of our order dated 4.12.2000. After considering the case of the applicant and after hearing both the parties, the Tribunal came to the conclusion that the period of service of the applicant with effect from 1.6.1977 till his regular appointment as Driver on 8.12.1996 "necessarily to be taken into account towards pensionable service and this being the only prayer made by the applicant in this O.A. is accordingly allowed".

From the order as quoted above, it is clear that the Tribunal gave relief to the applicant on his way by allowing counting of service from 1.6.1977 to 8.12.1996 (when he was regularly appointed) for the purpose of pension. In the circumstances, we see no scope for the Respondents to entertain any doubt or confusion in their minds as the order is explicitely clear and unambiguous. Therefore we direct the Respondents to treat the period of service of the applicant from 1.6.1977 to 8.12.1996 as qualifying service for the purpose of calculating pensionable service. M.A.246/04 is accordingly disposed of.

Hand over copies of the order to the parties. O MEMBER (JUDICIAL)

VICE\_CHAIRMAN